# GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

#### **LOK SABHA**

## UNSTARRED QUESTION NO. 2271 TO BE ANSWERED ON 04.03.2020

#### PENDING CASES UNDER THE CONSUMER ACT AGAINST RAILWAYS

#### 2271. SHRI UPENDRA SINGH RAWAT:

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of cases that are pending under the Consumer (Protection) Act against the Railways;
- (b) whether the Railways has identified those responsible for providing deficient/negligent service and recovered the damages paid by the Railways on the verdict of the consumer court; and
- (c) if so, the details thereof?

#### **ANSWER**

#### MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

### (SHRI PIYUSH GOYAL)

- (a): A total of 3225 cases are pending under the Consumer (Protection) Act against the Railways, as on 21.02.2020.
- (b) & (c): Yes, Sir. Railways have identified, wherever possible, those responsible for providing deficient/negligent service, and wherever possible recovery was made.

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Consumer Court cases were filed mostly on account of theft of unbooked luggage, refund of tickets, unauthorised passengers, deficiency in services, coach maintenance & cleanliness, wrong ticket issued, and luggage & parcel etc. Railways have recovered damages to the tune of ₹ 1,53,742/- in the last three years (i.e. from 2017-2020, upto 21.02.2020).

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